

**GOVERNMENT OF INDIA
MINISTRY OF COAL**

**LOK SABHA
UNSTARRED QUESTION NO. 3527
TO BE ANSWERED ON 02.01.2019**

Cave-in Areas in Coal Mining

†3527. SHRI HARINARAYAN RAJBHAR:

Will the Minister of COAL be pleased to state:

- (a) whether the Government is aware of cave-in areas in coal mining;
- (b) if so, State-wise details of the last five years including those in Uttar Pradesh;
- (c) whether any technical survey has been conducted by the experts during the last five years to ascertain the probability or the reasons for the cave-in areas;
- (d) if so, the details thereof; and
- (e) the action taken by the Government to rehabilitate the affected people and for revival of the affected areas?

ANSWER

MINISTER OF RAILWAYS AND COAL (SHRI PIYUSH GOYAL)

(a)& (b): Yes Madam. Government is aware of cave-in-areas in coal mining especially in the command area of Coal India Limited. State-wise details of the incidences of subsidence in the leasehold of subsidiary companies of CIL during last five years regarding are as under:

West Bengal (ECL):

Sl. No.	Date/Period	Place	Remarks
1.	May-2013	Khairabad(Gourandi-A) colliery, Salanpur area	Subsided beside road. No injury.
2.	Oct-2013	Amrit Nagar colliery, Kunustoria area	Area subsided beside ECL quarter due to old working. No injury.
3.	Oct-2013	Colony area of Parascole West, Kajora area	Surface crack and wall crack of residence of GM. No Injury
4.	01.03.2014	Near Hosania more beside Sanctoria village under Sodepur area	Pot hole occurred on the road. No injury.
5.	27.03.2017	Aldih village under Sodepur area.	Subsided beside road. No injury.
6.	15.12.2018	Refugee Bastee/Bangal Para under Pandaveswar area.	Subsidence occurred adjacent to an earlier pot hole. No injury.

Jharkhand (BCCL):

SL	Year	Place	Remarks
	2014	Nil	
	2015	Nil	-
	2016	Indra chouck Jharia, Jharkhand	Cave-in Area in coal mining
	2017	Nil	-
	2018	Nil	-

Chhattishgarh (SECL):

SL	Year	Name of mine	Remarks
	03.08.2014	Balrampur 10&12 Inclines (Chhattisgarh)	Pot hole occurred on 03/08/2014 due to caving in. It was filled up properly.
	2015	Nil	-
	2016	Nil	-
	2017	Nil	-
	2018	Nil	-

Uttar Pradesh:

There is no cave-in areas due to coal mining activity in the last five years.

Further, in leasehold areas of CCL, WCL, NCL, MCL & NEC, there is no cave-in areas due to coal mining activity in the last five years .

(c) – (d): Cave-in usually occurs while extraction of coal in underground mines using depillaring with caving method of coal extraction. Before starting depillaring operation in an underground mine, statutory permission is taken from the law enforcing authority Director General of Mines Safety (DGMS) after conducting appropriate scientific studies. The terms & conditions stipulated in the DGMS permission letter to safeguard against cave-in are strictly complied during depillaring operation. Surface right is acquired before taking permission for final extraction of coal by caving method in underground mines of CIL to safeguard against caving. Further, DGMS & ISO officials apart from mines official regularly inspecting the mines leasehold area to assess the chances of caving in, if any, over a mined out area and take precautionary measures in advance to prevent cave-in.

(e): In order to rehabilitate the affected people due to cave-in on account of unscientific mining before nationalization in BCCL and ECL command area, a master Plan was approved by Govt. of India in August 2009. Asansol Durgapur Development Authority (ADDA) was identified as implementing agency for rehabilitation of non-ECL population on behalf of Govt. of West Bengal while Jharia Resettlement and Development Authority (JRDA) on behalf of Government of Jharkhand for non BCCL persons.
